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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 40/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Om Rubber industries Pvt Ltd
V/s.
ROC Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Bhargav D. Karia	Advocate	Petitioner	BOK
2.	Manan. K. Paneri	Advocate	Petitioner	Manan

ORDER

Learned Advocate Mr. Bhargav Karia with Learned Advocate Mr. Manan Paneri present for Appellant. None present for ROC.

Appellant counsel sought permission to withdraw the appeal with liberty to file fresh appeal.

Permission granted to file fresh appeal provided if it is within time.

Appeal is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 14th day of February, 2018.